

B. Bhaskar -Vrs- UOI

Orders/Directions Sl.No.03
O.A. No.309/12
Order dated 5th September, 2014.

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

None appeared for the applicant even after repeated pass overs.

2. On 14.08.2014 the learned counsel for the applicant was also absent. Therefore, the matter was adjourned to 26.08.2014 under the heading "Orders/Directions". On 26.08.2014, when the matter came up, Shri B. Dash, learned counsel for the Respondent-NCERT submitted that he has filed an objection regarding maintainability of this O.A. On that day also no one had represented for the applicant. However, to give one more chance the matter was adjourned to 05.09.2014. As no one appeared for the applicant, I heard Sri B. Dash, learned counsel for the Respondent-NCERT.

3. Having regard to the facts and circumstances as stated above, it is inferred that the applicant is no longer interested in prosecuting this matter. In the circumstances, the Original Application is dismissed for default. Inform the parties.


MEMBER(A)